

Date: 26<sup>th</sup> May, 2020

Dear learned Advocate,

After nearly 100 years, the entire World is again gripped in a serious crisis of pandemic due to COVID-19 virus and our nation and the state of Gujarat are no exception. They witness rise in the number of patients infected by the same with the passing of each day. The High Court without any loss of time initiated remote hearing, responding to the need of the hour and a few courts continue to function on a regular basis through the mechanism of Video Conferencing.

With many representations received for moving forward in the functionality of court and as the condition in the city of Ahmedabad continues to be extremely worrisome, in a move to make this exercise more participatory and all inclusive, this questionnaire is forwarded to each member of the Bar for them to respond to the situation, thoughtfully and wisely fulfilling obligations of the citizenry.

The response may be submitted individually or collectively expressing similar views, within 7 days from today through their registered email only at the following email id: [modalities.committee.ghc@gmail.com](mailto:modalities.committee.ghc@gmail.com)

Sd/-  
(CHIEF JUSTICE)

### **QUESTIONNAIRE**

01	Name, Middle Name & Surname	
02	Advocate's Code Number	
03	Resident of which area of the city.	
04	Whether affected by containment zone/red zone?	
05	Whether conducted any matter in virtual Court through Video Conferencing during the last two months?	

06	Do you have any difficulty of gadget or of connectivity through Internet?	
07	Whether you require any kind of assistance in regard to present method of email filing ?	
08	Do you feel the need of receiving technical training or professional guidance to conduct cases through Video Conferencing ?	
09	In the present crisis and the conditions prevalent in the city of Ahmedabad of Pandemic, would you prefer conducting the cases by physical working of the High Court or before the virtual court (remote working through Video Conferencing) ?	
10	Reason to be stated in brief (in not more than 100 words) for the answer to question no. 9.	
11	Don't you believe that the mechanism of conducting virtual court adopted in present crises time shall take care of safety of lawyers, officers and staff of Registry, Government officials, litigants and other stakeholders as well?	
12	If satisfactory mechanism is developed, would you not prefer to handle your case through virtual court system thereby not risking the safety aspect?	
13	Which category of the cases do you think not feasible to be conducted through virtual court system?	

Ahmedabad  
Date:

Name & Adv. Code No.